

(क) क्या दिल्ली के सहायता प्राप्त स्कूलों में 'सलेक्शन ग्रेड' की दोषपूर्ण प्रणाली है ;

(ख) क्या बहुत से वरिष्ठ अध्यापकों को सलेक्शन ग्रेड नहीं मिल रहा है जबकि दूसरे स्कूलों में उनसे कनिष्ठ अध्यापकों को सलेक्शन ग्रेड मिल रहा है ;

(ग) इस दोषपूर्ण प्रणाली को ठीक करने के लिए क्या कार्यवाही की जा रही है ;

(घ) क्या दिल्ली के अध्यापक संगठनों ने मांग की है कि 15 वर्ष की सेवा के पश्चात् प्रत्येक अध्यापक को सलेक्शन ग्रेड दिया जाये ; और

(ङ) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा० प्रताप चन्द चन्दर) : (क) और (ख). प्रत्येक सहायता प्राप्त स्कूल स्वयं में एक यूनिट होता है। सलेक्शन ग्रेड, वरीयता, और योग्यता के आधार पर दिया जाता है। और क्योंकि प्रत्येक सहायता प्राप्त स्कूल के लिए वरीयता सूचियां अलग से रखी जाती हैं। अतः अन्य सहायता प्राप्त स्कूल के साथ तुलना नहीं की जा सकती।

(ग) प्रश्न नहीं उठता।

(घ) जी हां।

(ङ) प्रश्न नहीं उठता क्योंकि 20 प्रीतशत सलेक्शन ग्रेड पदों का वर्तमान कोटा तीसरे वेतन आयोग की सिफारिशों पर आधारित है।

#### Criteria for establishment of Central Schools

1810. SHRI R. KOLANTHAIVELU: Will the Minister of EDUCATION,

SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the criteria for establishment of Central Schools in various areas;

(b) whether Government have considered need for establishment of Central Schools in rural areas as well; and

(c) if so, the salient features of any plan in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The criteria for establishment of Central Schools are given in the statement attached.

#### STATEMENT

1. Proposals for opening new Kendriya Vidyalayas (Central Schools) are considered only:—

(i) When requests are received from any of the following:—

(a) Ministries or Departments of the Government of India,

(b) State Governments,

(c) Union Territory Administrations,

(d) Organisation of employees belonging to the eligible categories; [as in (iii)].

(ii) When a piece of land, measuring about 15 acres, is made available by the Sponsoring Authority, free of cost to the Kendriya Vidyalaya Sangathan;

(iii) When there is a concentration of at least 500 employees of the Defence Services or of Central Governments Transferable Employees or of the Government of India Undertakings, individually or jointly, and when there are at least 200 children willing to be enrolled in different classes of the proposed Kendriya Vidyalaya (Central School) to begin with.

"Exception may, however, be made in places where good teaching facilities are not available and a Vidyalaya will have to be set up to attract the best talent to serve there or as a Welfare measure for Central Government Employees and other entitled personnel serving in that place." and

(iv) When the sponsoring authority makes available free of rent or on nominal rent temporary accommodation to house the expanding Vidyalaya till such time as the Kendriya Vidyalaya Sangathan can, with its limited resources, construct its own Vidyalaya buildings on the land given to it.

2. A new Kendriya Vidyalaya (Central School) can also be opened if any of the Government of India Undertakings agrees to pay the entire expenditure, recurring and non-recurring, including accommodation, land and future developmental charges on the proposed Kendriya Vidyalaya (Central School).

3. For the setting up of new Kendriya Vidyalayas (Central Schools) in the campuses of institution of higher learning like IITs, CSIR laboratories etc. the sponsoring authority should provide and bear the cost of non-recurring expenditure on buildings and equipment etc. Condition 1(iii) will however apply.

#### **Saw Mill Division of Forest Department in Andaman and Nicobar Islands**

1811. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total strength of Saw Mill Division of Forest Department in the Union Territory of Andaman and Nicobar Islands;

(b) number of employees brought under F.R. and S.R. and under Industrial establishment; and

(c) the reasons as to why remaining employees, if any, were not brought under F.R. and S.R.?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). The information is being collected and the same will be laid on the Table of the Lok Sabha in due course.

#### **Allotment of Bungalows to Ministers**

1812. SHRI MOHD. SHAFI QURESHI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of bungalows and House allotted to Ministers and the area of the land both constructed or otherwise attached to such bungalows and houses;

(b) names of Ministers who have asked for accommodation in flats or smaller houses; and

(c) names of Ministers who have houses and land in Delhi and the area of such houses?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The information is given in the statement annexed.

(b) Shri L. K. Advani, Minister for Information and Broadcasting has decided to continue in Type VI flat No. C-I/6 Pandara Park occupied by him earlier as a Member of Parliament. However, he has been given the adjoining flat No. C-I/5 Pandara Park as an office attached to his residence. Shri Biju Patnaik Minister for Steel and Mines asked for allotment of bungalow No. 26 Mahadev Road (type VI) which has been allotted to him.

(c) The information is being collected and will be laid on the Table of the House in due course.